

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. *96**

**TO BE ANSWERED ON THE 4TH DECEMBER, 2024/ AGRAHAYANA 13, 1946
(SAKA)**

**SCHEME FOR EXPANSION AND MODERNIZATION OF FIRE SERVICES IN
THE STATES**

***96 SHRI BRIJ LAL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the important initiatives taken by Government for Disaster Risk Reduction under the Scheme for Expansion and Modernization of Fire Services in the States; and

(b) the funds allocated thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (b) A Statement is laid on the table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (b) OF THE STARRED QUESTION NO. *96 FOR ANSWER IN RAJYA SABHA ON 04.12.2024

Fire Services is a State subject and has been included as a Municipal function in the XII Schedule of the Constitution of India under Article 243 (W). It is the primary responsibility of the State Governments to take necessary measures for strengthening and equipping Fire Services in the area of their jurisdiction.

Recognizing the need for expansion and modernization of fire services in the States, Fifteenth Finance Commission recommended a provision of Rs.5000 crore for strengthening the fire services at a state level. The Central Government has launched a “Scheme for Expansion and Modernization of Fire Services in the States” on 04.07.2023 from the Preparedness and Capacity Building Funding Window under the National Disaster Response Fund (NDRF) for strengthening fire services in the States with a total Central outlay of Rs. 5,000 Crore. The detailed scheme is available at <https://www.mha.gov.in/en/commoncontent/policies-guidelines>.

Under the Scheme, the concerned State Governments shall have to contribute 25% (except for North-Eastern and Himalayan (NEH) States

which shall contribute 10%) of the total cost of projects / proposals from their respective States resources.

Under the Scheme, the States are permitted to undertake following activities in order to strengthen the fire services in their respective states.

- (i) Expansion of Fire Services by setting up of new fire stations, strengthening of state training centres and capacity building of the firefighter, volunteers and community in fire prevention measures, awareness programme etc. 35% of the fund has been allocated for this activity, out of which 5% is for capacity building.**
- (ii) Modernization of fire services by procuring modern firefighting equipment and strengthening of state headquarters and urban fire stations. The equipment to be purchased includes hydraulic platform, turntable ladders among others as given in the indicative list circulated to the States along with the Scheme guidelines dated 4th July, 2023. 50% of the fund has been allocated for modernization of fire services.**
- (iii) Provision has also been made for any State specific demand under which not only the states can raise their demand to top-up their**

respective ongoing projects requiring additional financial assistance, but also flexibility has been given to them to meet the states specific requirements. 15% of the fund has been allocated for State specific demand.

- (iv) Out of the total allocated fund of Rs.5000 crore under the Scheme, an amount of Rs.500 crore has also been kept for incentivising the States on the basis of their legal and infrastructure-based reforms.**

As on date, proposals of eighteen (18) states have been approved by the Ministry of Home Affairs for financial assistance under the Scheme. The State-wise details of funds allocated to the States and projects approved under the Scheme is at Annexure-I.

State-wise details of funds allocated to the States under the scheme for expansion and modernization of Fire Services in the States

(Rs in crore)

Sl. No	List of States	Central Share	State Share	Total Allocation	Outlay of scheme approved
1	Andhra Pradesh	189.7	63.23	252.93	252.86
2	Arunachal Pradesh	57.57	6.39	63.96	
3	Assam	96.73	10.74	107.47	107.47
4	Bihar	255.69	85.23	340.92	
5	Chhattisgarh	110.82	36.94	147.76	147.745
6	Goa	31.63	10.54	42.17	
7	Gujarat	254.27	84.75	339.02	
8	Haryana	87.48	29.16	116.64	
9	Himachal Pradesh	58.8	6.53	65.33	65.33
10	Jharkhand	111	37.00	148.00	
11	Karnataka	247.42	82.47	329.90	329.90
12	Kerala	122.41	40.80	163.21	
13	Madhya Pradesh	298.15	99.38	397.54	
14	Maharashtra	461.61	153.87	615.48	
15	Manipur	40.5	4.50	45.00	45.00
16	Meghalaya	39.94	4.43	44.37	44.37
17	Mizoram	36	4.00	40.00	40.00
18	Nagaland	36.05	4.00	40.05	40.05
19	Odisha	150.83	50.27	201.10	200.384
20	Punjab	98.67	32.89	131.56	131.56
21	Rajasthan	293.73	97.91	391.64	
22	Sikkim	29.03	3.22	32.25	32.25
23	Tamil Nadu	280	93.33	373.33	373.27
24	Telangana	142.61	47.53	190.14	190.14
25	Tripura	38.15	4.23	42.38	42.36
26	Uttar Pradesh	577.43	192.47	769.90	768.67
27	Uttarakhand	71.03	7.89	78.92	78.89
28	West Bengal	282.57	94.19	376.76	376.76
